

STATE Vs. Arjun
FIR no. 266/2020
PS GTB Enclave

सलोनी सिंह
SALONI SINGH
महानगर दण्डाधिकारी-01
Metropolitan Magistrate-01
शहदारा, कर्कडूमा कोर्ट, दिल्ली
Shahdara Karkardooma Courts, Delhi

12.01.2021

Through VC CISCO Webex.

Present: Ld. APP for State.
Mr. Vikas Manav, LAC for applicant.

An application has been filed on behalf of applicant / accused Arjun S/o Pappu for release on furnishing personal bond through concerned Jail Superintendent.

File has been put up before the court. As per court record, the accused Arjun had been admitted to bail vide order dated 23.09.2020 on furnishing bail bonds in the sum of Rs. 25,000/- with surety of like amount and subsequently on application filed on behalf of accused, the order dt. 23.9.2020 was modified and accused Arjun was admitted to bail on furnishing of only personal bond in the sum of Rs. 25,000/- to the satisfaction of Jail Superintendent. The prayer that the accused has sought by way of this application has already been granted on 29.10.2020. Accordingly, the present application is dismissed. Copy of this order and orders dated 23.09.2020 and 29.10.2020 be sent to the concerned Jail Superintendent via email and through Dispatch Rider. Further, copy of this order be also supplied dasti to LAC for accused via email. The present application be tagged with court file.



(SALONI SINGH)
MM-01, Shahdara,
Karkardooma Courts, Delhi
12.01.2021
Metropolitan Magistrate (MM-01)
Karkardooma Courts, Delhi

STATE Vs. Vinay Kumar
FIR no. 284/20
PS GTB Enclave

सलोनो सिंग
SALONI SINGH
10, BAWA GATE, DELHI-110015
Metropolitan Magistrate (SI)
कमरा नं. 54
Room No. 54
शाहदारा, कडकडूमा कोर्ट, दिल्ली
Shahdara Karkardooma Courts, Delhi

12.01.2021

Through VC CISCO Webex.

Present: Ld. APP for State.
None for applicant.

Status report has been filed by IO SI Meenakshi. Copy of status report be supplied to counsel of the applicant via email. As per the status report, the present file has been sent to PS Loni, Ghaziabad for further investigation vide R/C No. 810/20/2020. In view thereof, present application is disposed of.



(SALONI SINGH)
MM-01, Shahdara,
Karkardooma Courts, Delhi
12.01.2021
Metropolitan Magistrate (SI-01)
Karkardooma Courts, Delhi

STATE Vs. Saurabh
FIR no. 391/20
PS GTB Enclave

सलोनी सिंह
SALONI SINGH
महानगर दण्डाधिकारी-01
Metropolitan Magistrate-01
कमरा नं. 54
Room No. 54
शाहदरा, कड़कड़ूमा कोर्ट, दिल्ली
Shahdara Karkardooma Courts, Delhi

12.01.2021

Through VC CISCO Webex.

Present: Ld. APP for State.
Mr. Vikas Manav, LAC for applicant.

Report has been received from PS GTB Enclave, as per which it is submitted that the accused Saurabh was arrested in FIR No. 351/2020 under Section 379/511 of IPC, PS GTB Enclave and had been produced before Ld. Duty MM, KKD Courts, Delhi, and thereafter, accused had been remanded to judicial custody. It is further submitted that the charge-sheet in FIR No. 351/2020 PS GTB Enclave has already been submitted to the court. Since the FIR mentioned in the bail application is incorrect, present bail application is dismissed. In view thereof, intimation be given to the concerned Jail Superintendent that the accused Saurabh had been arrested in FIR No. 351/2020 PS GTB Enclave. Copy of this order and said report received from PS GTB Enclave be sent to concerned Jail Superintendent via email and through Dispatch Rider. Further, copy of this order be also given dasti to Ld. LAC for applicant.

(SALONI SINGH)
MM-01, Shahdara,
Karkardooma Courts, Delhi
12.01.2021
Metropolitan Magistrate (MM-01)
Karkardooma Courts, Delhi

